GOVERNMENT OF INDIA

MINISTRY OF FINANCE

(Department of Revenue)

Notification No. 53/2021-Customs

New Delhi, the 20th December, 2021

G.S.R. ……(E). - In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962), the Central Government, on being satisfied that it is necessary in the public interest so to do, hereby makes the following amendment in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 48/2021-Customs, dated the 13th October, 2021, published in the Gazette of India, Extraordinary, Part II, Section 3, sub-section (i), vide number G.S.R. 733(E), dated the 13th October, 2021, namely:

In the said notification, in the Table, against S. No. 4, in column (4), for the entry, the entry “12.5%” shall be substituted.

2. This notification shall come into effect on the 21st December, 2021.

[F. No. 354/77/2021-TRU]

(Rajeev Ranjan)
Under Secretary to the Government of India